

ITEM NO.10

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).25686/2022

(Arising out of impugned final judgment and order dated 22-12-2021 in ITA No. 26/2018 passed by the High Court of Judicature at Bombay)

PR. COMMISSIONER OF INCOME TAX 8

Petitioner(s)

VERSUS

M/S ROYAL WESTERN INDIA TURF CLUB LTD.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.131758/2022-CONDONATION OF DELAY IN FILING)

Date : 11-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Balbir Singh, ASG
Ms. Monica Benjamin, Adv.
Mr. Rajeev Ranjan, Adv.
Mr. Rupender Sinhmar, Adv.
Mr. Shyam Gopal, Adv.
Mr. Raj Bahadur Yadav, AOR

For Respondent(s) Mr. Salil Kapoor, Adv.
Mr. Sumit Lalchandani, Adv.
Ms. Ananya Kapoor, Adv.
Mr. Shivam Yadav, Adv.
Mr. Dawneesh Shaktivats, Adv.
Mrs. Mini Gangadharan, Adv.
Mr. Praveen Swarup, AOR

UPON hearing the counsel the Court made the following
O R D E R

1 Delay condoned.

2 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution.

- 3 The Special Leave Petition is accordingly dismissed.
- 4 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR